

issue of inflated bills, to property owners and denial of opportunity to taxpayers to ventilate their grievances with particular reference to complaints of alleged harassment in the Green Park and Lajpat Nagar Zones. The Corporation has informed that steps have been taken to computerise the entire accounting system which will ensure timely issue of bills and also minimise the possibility of mistakes. Separate public relation officers have been posted in each zone for redressing the grievances of the assesseees. A booklet entitled 'Property Taxes' has been issued for educating the public. Appropriate administrative and disciplinary action including transfer is taken against officers whenever necessary. For quicker disposal of cases in the Lajpat Nagar and Green Park Zones, appropriate steps are being taken to bifurcate the records relating to Lajpat Nagar from the Green Park Zone.

Facilities given to the D.M., A.D.M., and S.D.M. in Delhi

1770. SHRIMATI MARGARET ALVA:
SHRIMATI SUSHILA SHAN-
KAR ADIVAREKAR:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the facilities like transport, telephone and special residential accommodation which were exclusively, given to the District Magistrates, Additional District Magistrates and Sub-Divisional Magistrates in Delhi for performance of emergent official duties and for maintaining law and order have been withdrawn after the introduction of the Police Commissioner System; and

(b) if not, what are the reasons for the continuation of such facilities and

by when these are proposed to be withdrawn?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): (a) and (b) A statement is laid on the Table of the House.

Statement

Prior to the introduction of the Police Commissioner system in Delhi, the District Magistrate/ADM/SDM/ Executive Magistrates exercised powers u/s 107 and 144 and other sections of the Code of Criminal Procedure as well as the revenue powers under the Delhi Land Revenue Act, Delhi Land Reforms Act, Mines and Minerals (Regulation and Development) Act, 1957, Bonded Labour Act and Delhi Land Holding (Ceilings) Act, 1960 as amended by the Act of 1976). Consequent upon the introduction of the Commissioner of Police system the powers u/s 107 of the Cr. P. C. are being exercised by the Asstt. Commissioners of Police placed in charge of 21 Sub-Divisions. The powers u/s 144 of the Cr. P. C. have only been conferred on the Commissioner of Police. Since the Police Commissioner system has been introduced only some time ago, powers exercisable by the DM/ADM/SDM under the Cr. P. C. with regard to removal of public nuisances, disputes relating to immovable property and inquest proceedings and other powers have not been conferred on Assistant Commissioners or other senior police officers. The DM/ADM/SDM also discharge revenue functions for which they are designated as Deputy Commissioner/Collector, A.D.C./Additional Collector, Asstt. Collector/Deputy Collector. They are also entrusted with miscellaneous executive functions. In the circumstances, transport and telephone facilities continue to be provided to the DM/ADM/SDMs. Only the D.M. has a residential accommodation specially earmarked for him.